

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 24 OF 2026

Ganesh Dadarao Anasane .. Applicant (s)

V/s

M/s. Rattan India Power Ltd. .. Respondent (s)

AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO 2

I Sanjay Deorao Patil, Age 57 years, Occupation- Service, working as Regional Officer of the Maharashtra Pollution Control Board having my office at "Sahakar Surabhi" Bapatwadi, Near Vivekanand Colony, Amravati, do hereby state on solemn affirmation as under :-

1. I say and submit that the Respondent Board has granted consent to operate to M/s. Rattan India Power Ltd., Plot No. D-2 and D-2 (Part), Additional MIDC Nandgaon Peth, Ta. Dist. Amravati vide letter dtd. 01/03/2024. The said consent to operate is valid up to 31/12/2026. The copy of the consent to operate is annexed as **Annexure-I**. The Ministry of Environment, Forest and Climate Change, Govt of India has granted Environmental Clearance to the said industry vide letter dtd. 14/10/2014. The copy of the Environmental Clearance dated 14.10.2014 is annexed as **Annexure-II**.
2. I say and submit that Shri Ganesh Dadarao Anasane resident of Dahisath Chowk, Near Vitthal Mandir, Amravati has submitted representation regarding non compliance of the provisions made under the Rule 18 of



NOTARY



SWAPNIL S. JAJU
NOTARY ADVOCATE
Amravati (M.S.) India
Regd. No. 15679

the Solid Waste Management Rule, 2016 –“Duties of industrial units using fuel clearly states that all industrial units using fuel and located within one hundred kilometers from a solid waste based Refuse Derived Fuel (RDF) Plant shall, within six months from the date of notification, make necessary arrangements to replace at least 5% of their fuel requirement by RDF so produced” in respect of M/s. Rattan India Power Ltd., Plot No. D-2 and D-2 (Part), Additional MIDC Nandgaon Peth, Ta. Dist. Amravati vide email dtd. 10/09/2025. The copy of email dtd. 10/09/2025 is annexed as **Annexure-III**. In view of the non-compliance of the provisions made under Rule 18 of Solid Waste Management Rule, 2016, the Respondent Board has issued Show Cause Notice to M/s. Rattan India Power Ltd., Plot No. D-2 and D-2 (Part), Additional MIDC Nandgaon Peth, Ta. Dist. Amravati vide letter dtd. 10/10/2025. The copy of the Show Cause Notice dtd. 10/10/2025 is annexed as **Annexure-IV**.

3. The industry has submitted the reply to the Show Cause Notice vide letter dtd. 17/10/2025, wherein it is mentioned that the use of 5% RDF is neither mentioned in the Consent to operate (CTO) and Environmental Clearance (EC). Also the boiler is designed for the use of coal, not for RDF. The copy of the letter dtd. 17/10/2025 is annexed as **Annexure-V**.


SWAPNIL S. JAJU
NOTARY ADVOCATE
Amravati (M.S.) India
Read. No. 15670

NOTARY

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4. I say and submit that the reply to the Show Cause Notice received from the industry was unsatisfactory since the industry has not made necessary arrangements to replace at least 5% of fuel requirement by RDF so produced. The industry has been communicated again vide letter dtd. 18/12/2025 to make necessary arrangements to replace at least 5% of fuel requirement by RDF so produced and comply with the provisions made under Rule 18 of the Solid Waste Management Rule, 2016. However, the reply to the said letter is still awaited. The copy of the letter dtd. 18/12/2025 is annexed as **Annexure-VI**.

Solemnly affirmed on day of 7th April 2026.

For and on behalf of Maharashtra
Pollution Control Board

(Sanjay Deorao Patil)
Regional Officer, Amravati.



ARY

SWAPNIL S. JAIU
NOTARY ADVOCATE
Amravati (M.S.) India
Regd. No. 15679



VERIFICATION

I Sanjay Deorao Patil, Age 57 years, Occupation- Service, working as Regional Officer of the Maharashtra Pollution Control Board having my office at "Sahakar Surabhi" Bapatwadi, Near Vivekanand Colony, Amravati, do hereby verify and state on solemn affirmation that contents of the paragraphs no. 1 to 4 are true and correct to the best of my knowledge, and record and information available with the board office.

NOTARY

Date : 07/04/2026.

Place: Amravati.

Respondent No. 2

Mr. Sanjay Deorao Patil
Regional Officer, Amravati.

Maharashtra Pollution Control Board



I do swear in the name of God
solemnly affirm That,
This is my name and signature or
mark and that the Contents of this
my affidavit are true and correct.

of deponent

Sign. of Notary

SWAPNIL S. JAJU
NOTARY ADVOCATE
Amravati (M.S.) India
Regd. No. 15679



ATTESTED THE SIGNATURE OF THE
EXECUTANT AND NOT RESPONSIBLE
FOR THE CONTENTS OF THIS DOCUMENT
N.R.S. No. 12568. Date 7.04/2026
2026

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I (R48)

Date: 01/03/2024

No:- Format1.0/CAC/UAN No.MPCB-
 CONSENT-0000174987/CR/2403000113

To,
 M/s RattanIndia Power Ltd.,
 Plot No.D-2 & D-2(Part), Additional Industrial Area,
 MIDC Nandgaonpeth,Amravati,
 Tal & Dist-Amravati.



Sub: Renewal of consent with increase in C.I. under RED Category

- Ref:**
1. Environmental Clearance granted by the MoEF Gol vide letter No. J-13011/49/2008-IA II(T) dated 27.02.2009,dtd. 27.05.2011 and amendment vide dtd. 27.07.2021
 2. Previous consent granted by the Board vide No.- Format1.0/CAC/UAN No.MPCBCONSENT-0000174987/CR/2310002155 dated 28.10.2023, valid up to 31.12.2026
 3. Request letter to the Board to refund the balance amount of the consent vide letter dtd.1.11.2023
 4. The Minutes of Consent Appraisal Committee Meeting held on 06.11.2023.

Your application No.MPCB-CONSENT-0000174987 Dated 28.06.2023

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to renewal is granted for a period up to 31/12/2026**
2. **The capital investment of the project is Rs.8245.0236 Crs. (As per Balance Sheet submitted by industry Existing CI is Rs. 7587.05 Crs+ Increase in Rs. 657.9736 Crs)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Electricity Generation (5 x 270 MW) (Phase-I)	1350	MW

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	24020	As per Schedule-I	Recycle/reused 100 % for Cooling tower, Dust suppression and Ash handling plant etc.
2.	Domestic effluent	380	As per Schedule-I	On land for gardening

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	Boiler No-1 & 2 (Bi-Flue Stack)	01	As per Schedule -II
2	S-2	Boiler No-3,4 & 5 (Tri-flue Stack)	01	As per Schedule -II
3	S-3 to S-7	DG Sets of 1010 KVA X2 Nos, 750x3 Nos	5	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Fly Ash	2044374	MT/A	Recycle	Shall be sent to Cement Manufacturing Plant, Brick Manufacturing Plant and dispose as per MoEF & CC notification vide S.O. 5481(E) dtd.31.12.2021 & its amendment dtd.30.12.2022 & amendments thereafter.
2	Bottom Ash	511093	MT/A	Recycle	As per MoEF & CC notification vide S.O. 5481(E) dtd.31.12.2021 & its amendment dtd.30.12.2022 & amendments thereafter.

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	100	Kg/Day	Recycle	send to authorised Re-procesors or Recycler
2	5.2 Wastes or residues containing oil	25	Kg/Day	Incineration	CHWTSDF
3	35.3 Chemical sludge from waste water treatment	50	Kg/Day	Secured Land Filling	CHWTSDF

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
4	Other HW	50	Kg/Day	Incineration	CHWTSDF

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. PP shall comply with the conditions of the Environmental Clearance granted by MoEFCC, Gol time to time.
11. PP shall promote adoption of clean coal (with ash content less than 34%) and clean power generation technologies and comply with the notifications issued by MOEF for utilization of fly ash from coal or lignite based thermal power plants issued by time to time.
12. PP shall ensure to operate online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server.
13. PP shall comply with the recommendations of the task force implementation of CREP recommendations for thermal Power Plants.
14. PP shall comply the standards stipulated by the Ministry of Environment, Forest and Climate Change vide Notification dtd 07.12.2015. PP shall Operate and Maintain the APCS so as to achieve the emission Standards.
15. PP shall install and commission the FGD as per as per MOEFCC Gazette Notification No. G.S. R. 682(E) dtd.5.09.2022
16. PP shall submit the fortnight compliance progress report of action plan regarding the compliance to achieve the emission standards including installation of FGD system as per the MoEF & CC Gol notification dated 31.03.2021 & dtd.5.09.2022 to the respective Sub Regional Officer and Regional Officer.
17. PP shall be disposed of fly ash as per MoEF & CC notification vide S.O. 5481(E) dtd.31.12.2021 & its amendment dtd.30.12.2022 & amendments thereafter. And shall achieve 100% utilization of Fly Ash. PP shall dispose legacy pond ash regularly. PP shall submit the action plan for disposal of Legacy pond ash within a month period.
18. The sulphur and ash content in the coal to be used in the project shall not exceed 0.5% and 34% respectively. PP shall not use high ash content coal (i.e more than 34%).
19. PP shall comply with the MoEF & CC amendment notification no. S.O.1561 (E) dtd. 21.05.2020. PP shall comply with the emission norms within the time limit as specified in MoEF & CC,Gol Notification dated 31.03.2021.
20. PP shall comply MOEF Office memorandum dtd 26.08.2015 by protocol for sampling, analysis of coal and reporting of compliance in respect of implementation of the Gazette Notification on use and supply of raw or blended of beneficiated coal with ash content not exceeding 34% on quarterly average basis.
21. PP shall submit/extend BG of Rs. 63.0 Lakh towards O & M of PCS and compliance of consent and EC conditions.
22. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent.

23. This consent is issued with the overriding effect of the Board's earlier granted consent vide No. Format1.0/CAC/UAN No. MPCB-CONSENT-0000174987/CR/2310002155 dtd.28.10.2023.



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Signed by: Dr.Avinash Dhakne
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2024-03-01 22:39:02 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	30355560.00	MPCB-DR-19844	30/06/2023	RTGS
2	38234678.00	MPCB-DR-21665	22/09/2023	RTGS

As per earlier consent dtd. 14.11.2022, Rs. 15174100 was balance with the Board + above paid fees =Rs.83764338/-. Out of this, Rs. 56282775/- is used for this consent including fees for enhancement in C.I. and Balance fees of Rs. 27481563/- is refunded vide RTGS UTR No. SBINR52024011696341318 dtd.16.01.2024 (Chq/Ref No. RTGSINW-0068954674) in the Industry Bank Account No. 9246540837 -Kotak Mahindra Bank, Ambadeep Branch New Delhi (IFSC Code : KKBK0000172) on 16.01.2024. Hence, there is no consent fees balance with the Board henceforth.

Copy to:

1. Regional Officer, MPCB, Amravati and Sub-Regional Officer, MPCB, Amravati I
- They are directed to ensure the compliance of the consent conditions.
- They are directed to obtain the BG's as per consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CAC desk-for record and website updating purpose.

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have provided the Effluent Treatment Plant (ETP) with the design capacity of 1440 m³/day.
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
For Condenser Cooling Water		
(1)	pH	Between 6.5 to 8.5
(2)	Temperature	Not to exceed 5°C than that of intake water temp.
(3)	Free available chlorine	Not to exceed 0.5 mg/l
Boiler Blow Down		
(1)	Suspended Solids	Not to exceed 100 mg/l
(2)	Oil & Grease	Not to exceed 10 mg/l
(3)	Copper (Total)	Not to exceed 1 mg/l
(4)	Iron (Total)	Not to exceed 1 mg/l
Cooling Tower Blow Down		
(1)	Free available chlorine	Not to exceed 0.5 mg/l
(2)	Zinc	Not to exceed 1 mg/l
(3)	Chromium (Total)	Not to exceed 0.2 mg/l
(4)	Phosphate	Not to exceed 5 mg/l
D.M. Plant Effluent		
(1)	pH	5.5 to 9
(2)	Suspended Solids	Not to exceed 100 mg/l
(3)	Oil & Grease	Not to exceed 10 mg/l
(4)	BOD 3 days	Not to exceed 30 mg/l
(5)	COD	Not to exceed 250 mg/l
(6)	TDS	Not to exceed 2100 mg/l

- C] The Industry shall ensure connectivity online monitoring system to the MPCB server including separate energy meter for pollution control system.
- D] The treated effluent shall be Recycle/reused 100 % for Cooling tower, Dust suppression and Ash handling plant etc. after confirming above standards. In no case, effluent shall find its way to outside factory premises.

2. A) As per your application, you have provided Sewage Treatment Plant of designed capacity 385 CMD for the treatment of 380 CMD of sewage.
- B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50 mg/l
2	BOD 3 days 27°C	Not to exceed	30 mg/l
3	COD	Not to exceed	100 mg/l

- C) The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way to outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	111292.00
2.	Domestic purpose	623.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	1218.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.
7. The industry shall reduce specific water consumption 3.5 m³/MWh as per MoEF&CC notification dtd. 7th Dec 2015 and as amended 28th June, 2018.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1 (Bi-Flue stack for Boiler 1 & 2)	Boiler No 1	ESP Stack	275.00	Coal 4118.5 MT/Day	0.48	TPM	50 Mg/Nm ³
						SO ₂	600 Mg/Nm ³
						NO _x	450 Mg/Nm ³
						Mercury	0.03 Mg/Nm ³
S-1 (Bi-Flue stack for Boiler 1 & 2)	Boiler No 2	ESP Stack	275.00	Coal 4118.5 MT/Day	0.48	TPM	50 Mg/Nm ³
						SO ₂	600 Mg/Nm ³
						NO _x	450 Mg/Nm ³
						Mercury	0.03 Mg/Nm ³
S-2 (Tri-Flue stack for Boiler 3,4 & 5)	Boiler No 3	ESP Stack	275.00	Coal 4118.5 MT/Day	0.48	TPM	50 Mg/Nm ³
						SO ₂	600 Mg/Nm ³
						NO _x	450 Mg/Nm ³
						Mercury	0.03 Mg/Nm ³
S-2 (Tri-Flue stack for Boiler 3,4 & 5)	Boiler No 4	ESP Stack	275.00	Coal 4118.5 MT/Day	0.48	TPM	50 Mg/Nm ³
						SO ₂	600 Mg/Nm ³
						NO _x	450 Mg/Nm ³
						Mercury	0.03 Mg/Nm ³
S-2 (Tri-Flue stack for Boiler 3,4 & 5)	Boiler No 5	ESP Stack	275.00	Coal 4118.5 MT/Day	0.48	TPM	50 Mg/Nm ³
						SO ₂	600 Mg/Nm ³
						NO _x	450 Mg/Nm ³
						Mercury	0.03 Mg/Nm ³
S-3	DG Set 1 (1010 KVA)	Acoustic Enclosure Stack	6.50	HSD 2.6 KL/D	0.25	TPM	150 Mg/Nm ³
						SO ₂	52 Kg/Day
S-4	DG Set 2 (750 KVA)	Acoustic Enclosure Stack	5.50	HSD 2.2 KL/D	0.25	TPM	150 Mg/Nm ³
						SO ₂	44 Kg/Day
S-5	DG Set 3 (1010 KVA)	Acoustic Enclosure Stack	6.50	HSD 2.6 KL/D	0.25	TPM	150 Mg/Nm ³
						SO ₂	52 Kg/Day
S-6	DG Set 4 (750 KVA)	Acoustic Enclosure Stack	5.50	HSD 2.2 KL/D	0.25	TPM	150 Mg/Nm ³
						SO ₂	44 Kg/Day
S-7	DG Set 5 (750 KVA)	Acoustic Enclosure Stack	5.50	HSD 2.2 KL/D	0.25	TPM	150 Mg/Nm ³
						SO ₂	44 Kg/Day
0	For Boiler Light up	Existing Boiler stack	275.00	LDO 2.6 KL/D	1.5	SO ₂	93.6 Kg/Day

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.

3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Units	Parameters	Standards
Standards for Thermal Power Plant:		
Unit 1 to 5	TPPs (Units) installed after 1st January, 2003, upto 31st December, 2016*	
	Particulate Matter	50 mg / Nm ³
	Sulphur Dioxide (SO ₂)	600 mg / Nm ³
	Oxides of Nitrogen (NO _x)	450 mg / Nm ³
	Mercury (Hg)	0.03 mg / Nm ³

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
6. Control Equipment.
- Electrostatic Precipitator (ESP) of sufficient capacity shall be provided to Boiler and any other sources of particulate matter and it shall be Operate and maintain so as to ensure that TPM emission doesnot exceed 50 mg/Nm3.
 - Dust collecting system and automatic water sprinkler system provided to Coal Handling Plants shall be operate and maintain continuously.
 - Dust collector of sufficient capacity provided to coal crusher and any other source of SPM shall operate and maintain continuously.
 - There shall not be any fugitive emission from coal storage yard.
 - The industry shall make necessary provisions for installing FGD with 90% efficiency in its design and layout ad sufficient floor space so that it can be installed in future, as & when directed by Board.

SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent (C2E/ C2O /C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C2R	Rs. 50.0 Lakh	15 days	Towards Operation and Maintenance of Air Pollution Control Devices to achieve emission standards.	Continuous	30.06.2027
2	C2R	Rs. 5.0 Lakh	15 days	Towards utilization of fly ash as per As per MoEF & CC notification vide S.O. 5481(E) dtd.31.12.2021 & its amendment dtd.30.12.2022 & amendments thereafter & towards Scientific operation of ash pond i.e. uniform distribution of wet slurry in the pond so as to have minimum depth of water	Continuous	30.06.2027
3	C2R	Rs. 1.0 Lakh	15 days	Towards Mitigation of seepages from wet fly ash conveying system	Continuous	30.06.2027

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
4	C2R	Rs. 2.0 Lakh	15 days	Towards Scientific closure of abandoned ash pond with soil cover and plantation over it & To switch over to 100 % usable dry fly ash collection and storage	Continuous	30.06.2027
5	C2R	Rs. 5.0 Lakh	15 days	Towards Operation & maintenance of the Effluent Treatment Plant to achieve disposal standards	Continuous	30.06.2027

****Existing BG obtained for above purpose if any, may be extended for period of validity as above.**

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV

General Conditions:

1. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.

- g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
2. The applicant shall maintain good housekeeping.
 3. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
 4. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
 5. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
 6. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
 7. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
 8. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
 9. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 10. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 11. The PP shall provide personal protection equipment as per norms of Factory Act
 12. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
 13. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
 14. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
 15. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
 16. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.

17. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
18. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
19. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
20. The industry should not cause any nuisance in surrounding area.
21. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
22. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
23. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
24. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
25. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
26. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
27. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
28. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
29. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.

- 30. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 31. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.



J-13012/12/2008-IA.II (T)
Government of India
Ministry of Environment, Forests and Climate Change

3rd Floor, Vayu Block,
 Indira Paryavaran Bhawan, Jor Bagh Road,
 Aliganj, New Delhi-110003

Dated: 14th October, 2014.

To

M/s Indiabulls Power Ltd.
 M-62, 63, First Floor,
 Connaught Place,
 New Delhi-110 001

Tel. No. 011-30252900; Fax: 011- 30252901

Sub: 5x270 MW Thermal Power Project at Additional Amravati Indl. Area, Nandgaonpeth, Distt Amravati, Maharashtra by M/s Indiabulls Power Limited - reg. Extension of validity of EC.

Sir,

This has reference to your letter dated 18.02.2014 on the above subject. It is noted that EC was accorded by MoEF for 2x660 MW on 27.02.2009 and subsequent amendment dated 15.07.2010 for change in project configuration to 5x270 MW.

2. The matter was placed before the EAC (Thermal Power) in its 13th Meeting held during March 25-26, 2014. In acceptance of the recommendation of the EAC and in view of the information/clarification furnished by you with respect to the implementation of the above mentioned power project, the validity of the EC issued by this Ministry's letter of even no. dated 27.02.2009 and amendment dated 15.07.2010 is extended for a period of five years i.e. till 26.02.2019 to start the production operations by the power plant. Further, permission is also accorded for temporary road transportation of coal till 31.03.2015.

3. Further, the following conditions are stipulated in addition to the conditions of the EC dated 27.02.2009 and its amendment dated 15.07.2010.

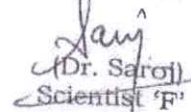
- (i) *The coal transportation by road through mechanically covered trucks shall be explored and till such time the transportation may be carried out through tarpaulin covered trucks. Periodic maintenance of the road may be carried out by the project proponent at its cost and smooth traffic flow on the road may also be facilitated by the project proponent in consultation with the State Government Authorities. In any case, no transportation of coal shall be made by road after 31.03.2015.*
- (ii) *Avenue plantation of 2/3 rows all along the road shall be carried out by the project proponent at its own cost in consultation with the State Government Authorities.*
- (iii) *Harnessing solar power within the premises of the plant particularly at available roof tops shall be undertaken and status of implementation shall be submitted periodically to the Regional Office of the Ministry.*

-
- (iv) A long term study on radio activity and heavy metals contents on coal to be used shall be carried out through a reputed institute. Thereafter mechanism for an in-built continuous monitoring for radio activity and heavy metals in coal and fly ash (including bottom ash) shall be put in place.
 - (v) Mercury emissions from stack shall also be monitored on periodic basis.
 - (vi) Fugitive emissions shall be controlled to prevent impact on agricultural or non-agricultural land.
 - (vii) No ground water shall be extracted for use in operation of the power plant even in lean season. No water bodies including natural drainage system in the area shall be disturbed due to activities associated with the setting up/ operation of the power plant.
 - (viii) Monitoring of surface water quantity and quality shall also be regularly conducted and records maintained. The monitored data shall be submitted to the Ministry regularly. Further, monitoring points shall be located between the plant and drainage in the direction of flow of ground water and records maintained. Monitoring for heavy metals in ground water shall be undertaken.
 - (ix) Minimum required environmental flow suggested by the Competent Authority of the State Govt. shall be maintained in the Channel/ Rivers (as applicable) even in lean season.
 - (x) Fly ash shall not be used for agricultural purpose. No mine void filling will be undertaken as an option for ash utilization without adequate lining of mine with suitable media such that no leachate shall take place at any point of time. In case, the option of mine void filling is to be adopted, prior detailed study of soil characteristics of the mine area shall be undertaken from an institute of repute and adequate clay lining shall be ascertained by the State Pollution Control Board and implementation done in close co-ordination with the State Pollution Control Board.
 - (xi) Green belt shall also be developed around the Ash Pond over and above the Green Belt around the plant boundary.
 - (xii) For proper and periodic monitoring of CSR activities, a CSR committee or a Social Audit committee or a suitable credible external agency shall be appointed. CSR activities shall also be evaluated by an independent external agency. This evaluation shall be both concurrent and final.
 - (xiii) An Environmental Cell comprising of at least one expert in environmental science/ engineering, ecology, occupational health and social science, shall be created preferably at the project site itself and shall be headed by an officer of appropriate superiority and qualification. It shall be ensured that the Head of the Cell shall directly report to the Head of the Plant who would be accountable for implementation of environmental regulations and social impact improvement/mitigation measures.
 - (xiv) The project proponent shall formulate a well laid Corporate Environment Policy and identify and designate responsible officers at all levels of its hierarchy for ensuring adherence to the policy and compliance with the

conditions stipulated in this clearance letter and other applicable environmental laws and regulations.

4. All other conditions mentioned in this Ministry's letter of even no. dated 27.02.2009 and its amendment dated 15.07.2010 shall remain the same.
5. This issues with the approval of the Competent Authority.

Yours faithfully,


(Dr. Saroj)
Scientist 'F'

Copy to:

1. The Secretary, Ministry of Power, Shram Shakti Bhawan, Rafi Marg, New Delhi 110001.
2. The Secretary, Department of Environment, Govt. of Maharashtra.
3. The Chairman, Central Electricity Authority, Sewa Bhawan, R.K. Puram, New Delhi-110066.
4. The Chairman, Maharashtra Pollution Control Board, Kalpataru Point, 3rd & 4th Floors, Sion Matunga Scheme Road No. 6, Opp. cine Planet, Sion Circle, Sion (E), Mumbai - 400 022.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
6. The Chief Conservator of Forests, Regional Office (WZ), E-5, Kendriya Paryavaran Bhawan, Amravati District, Maharashtra.
8. The Director (EI), MOEF.
9. Guard file.
10. Monitoring file.

(Dr. Saroj)
Scientist 'F'



Complaint regarding non-compliance of Solid Waste Management Rules, 2016 by M/s RattanIndia Power Limited, Amravati

From Ganesh Anasane <ganeshanasane@yahoo.com>

Date Wed 10-09-2025 09:22

To RO Amravati <roamravati@mpcb.gov.in>

To,
The Regional Officer,
Maharashtra Pollution Control Board,
Regional Office, Amravati.

Subject: Complaint regarding non-compliance of Solid Waste Management Rules, 2016 by M/s RattanIndia Power Limited, Amravati

Respected Sir,

I, Ganesh Dadarao Anasane, resident of Dahisath Chowk near Vithal Mandir, Bhajibazar Road, Amravati – 444601, am submitting this complaint against M/s RattanIndia Power Limited, Plot No. D-2 and D-2 Part, Additional Amravati Industrial Area, District Amravati – 444901, Maharashtra.

As per the provisions of the Solid Waste Management Rules, 2016 (MoEF&CC Notification No. S.O. 1357(E) dated 08.04.2016), Rule 18 – Duties of Industrial Units Using Fuel clearly states that:

> “All industrial units using fuel and located within one hundred kilometers from a solid waste-based Refuse Derived Fuel (RDF) plant shall, within six months from the date of notification, make necessary arrangements to replace at least 5% of their fuel requirement by RDF so produced.”

Thermal power plants, including M/s RattanIndia Power Limited, fall under this mandatory requirement.

It has come to my notice that the said company has failed to comply with Rule 18 of the Solid Waste Management Rules, 2016 by not blending RDF in its fuel usage. This constitutes a direct violation of environmental law and undermines the government’s efforts to ensure scientific disposal of municipal solid waste under the Swachh Bharat Mission framework. Such non-compliance results in:

1. Increased air pollution due to over-dependence on coal.
2. Improper utilization of RDF generated from municipal solid waste.

3. Health and environmental hazards for the residents of Amravati and surrounding regions.

Therefore, I request your office to:

1. Investigate the compliance status of RDF blending at M/s RattanIndia Power Limited.
2. Initiate strict enforcement action against the unit under the provisions of the SWM Rules, 2016.
3. Direct the company to ensure immediate replacement of at least 5% of its fuel with RDF and mandate submission of regular compliance reports to MPCB.

I request your urgent intervention to safeguard public health and ensure enforcement of environmental norms.

Complainant Details:

Name: Ganesh Dadarao Anasane

Address: Dahisath Chowk, Near Vithal Mandir, Bhajibazar Road, Amravati – 444601

Email: ganeshanasane@yahoo.com

Contact No.: 8788010288

Thanking you,

Yours faithfully,

(Ganesh Dadarao Anasane)

MAHARASHTRA POLLUTION CONTROL BOARD

Regional Office Amravati

Tel. No. (0721)-2563593/94
 fax : (0721) -2563597
 e-mail : roamravati@mpcb.gov.in



Sahkar Surbhi Bapat Wadi, Near
 Vivekanand Colony, Amravati.
 Pin-444601.

"Your Service is our Duty"

No : MPCB/SCN/ 2510100002

Date : 10/10/2025

To,
 M/s Rattanindia Power Ltd.,
 Plot No. D-2 & Di2 (Part), Addl. MIDC Nandgaon Peth,
 Ta. Dist. Amravati.

Sub: - Show cause notice.

Ref: - 1) Consent to Operate granted by M.P.C. Board vide letter no. Consent-0000174987/CR/2310002155, dtd. 28/10/2023.
 2) Representation received from Shri. Ganesh D. Anasane, r/o Dahisath Chowk, Near Vithal Mandir, Bhajibazar Road, Amravati dtd. 10.09.2025.

WHEREAS, you are operating your industry in Water Pollution Control area and Air Pollution Control Area declared under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

AND WHEREAS, MPC Board has granted consent to operate vide letter cited at reference no. 1 which is valid upto 31/12/2026.

AND WHEREAS, this office is in receipt of representation from Shri. Ganesh D. Anasane, r/o Dahisath Chowk, Near Vithal Mandir, Bhajibazar Road, Amravati dtd. 10.09.2025 in respect of, to replace at least 5% of the fuel requirement by Refuse Derived Fuel (RDF). Copy of the same is enclosed herewith for your ready reference.

AND WHEREAS, it is mentioned in the said representation as follows:-

- As per the provisions of the Solid Waste Management Rules, 2016 (MoEF&CC Notification No. S.O. 1357(E) dated 08.04.2016), Rule 18 – Duties of Industrial Units Using Fuel clearly states that:
- "All industrial units using fuel and located within one hundred kilometers from a solid waste-based Refuse Derived Fuel (RDF) plant shall, within six months from the date of notification, make necessary arrangements to replace at least 5% of their fuel requirement by RDF so produced." Copy of the provisions made under Sr.No.18 of the Solid Waste Management Rules, 2016 is enclosed herewith for your ready reference.

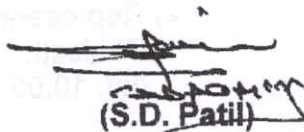
AND WHEREAS, it is noticed that, you have not complied the said provisions of the Solid Waste Management Rules, 2016.

AND WHEREAS, above non-compliances shows your negative attitude towards implementation of Environmental Laws and violating the provisions of Air(P&CP) Act 1981 and Water (P&CP) Act 1974, **AND WHEREAS**, it seems that, you are knowingly and willingly causing the damages to the Environment by creating air pollution in the nearby area.

In view of above, you are hereby directed to show cause as to why stringent action shall not be initiated against you for above lapses under the provisions of the Air (P and C.P.) Act, 1981 and Water (P&CP) Act 1974. Your reply if any, shall reach this office within **07 days** positively else further legal action shall be initiated against your unit which please be noted.

**FOR AND ON BEHALF OF THE
MAHARASHTRA POLLUTION CONTROL BOARD**

D.A.: As above.



(S.D. Patil)

Regional Officer, Amravati

Copy submitted to :-

1. The Joint Director (WPC), MPC Board, Mumbai.
2. The Law Officer (HQ), MPC Board Mumbai.

Copy to :-

Sub-Regional Officer, MPCB, Amravati-I. It is instructed to ensure the reply from industry within stipulated time and submit the compliance report accordingly.

RattanIndia
POWER

Letter No: - RPL/Thermal/Amravati/2025-26/249

Date: - 17.10.2025

To,

Regional Officer,
Maharashtra Pollution Control Board
Amravati.Subject: - Reply to **Show Cause Notice**.

Ref: - Show cause notice no.MPCB/SCN/2510100002 dt.10.10.2025 .

Dear Sir,

This is with reference to your show cause notice no. .MPCB/SCN/2510100002 dt.10.10.2025 received by speed post on dt.15 Oct-2025. Our response to the concerns raised are as follows.

1. We are committed to complying with all conditions stipulated in the Consent to Operate (CTO) and Environmental Clearance (EC).
2. As per CTO we are complying with the Hazardous and other Waste (M&TM) Rules,2016 and submitting the annual return as per Rule6(5) & 20(20) in Form IV.
3. Use of 5% Refuse Derived Fuel is neither mentioned in the CTO nor in EC.
4. Our boiler is designed for the use of coal, not for Refuse Derived Fuel.

RattanIndia Thermal Power Plant is committed to adhering to the environment norms as notified from time to time and shall remain committed towards the compliance of conditions mentioned in the Environment Clearance, Consent to Operate.

Yours faithfully,

For RattanIndia Power Ltd.

Authorized Signatory
(Mohammad Nisar)

Sr.General Manager-Technical Services

Mail.ID: mohammad.nisar@rattanindia.com**RattanIndia Power Limited**

(CIN: L40102DL2007PLC169082)

Reg. Off. Address: A-49, Ground Floor, Road No. 4, Mahipalpur, New Delhi - 110037

Website: www.rattanindiapower.com; Email ID: ir_rpl@rattanindia.com; Phone: 011 46611666; Fax: 011 46611777

RPL/2843

MAHARASHTRA POLLUTION CONTROL BOARD
Regional Office Amravati

Tel. No. (0721)-
2563593/94 fax :(0721) -
2563597
e-mail : roamravati@mpcb.gov.in



Sahkar Surbhi Bapat Wadi, Near
Vivekanand Colony, Amravati.
Pin-444601.

"Your Service is our Duty"



No. MPC /RO / AMT/ 1365/2025

Dtd. 18/12/2025

To,
M/s Rattanindia Power Ltd.
Plot No.D-2 & D-2(Part), Addl. MIDC Nandgaon Peth.
Tal. & Dist. Amravati.

Sub: - Compliance of Solid Waste Management Rules, 2016 (MoEF&CC Notification No. S.O. 1357(E) dated 08.04.2016), Rule 18 – Duties of Industrial Units Using Fuel.

- Ref:- 1) Consent No. Format1.0/CAC/UAN No.MPCBCONSENT-0000258509/CR/2512001331, dtd. 16/12/2025.
2) Show Cause Notice issued by this office vide letter no. MPCB/SCN/2510100002, dtd. 10/10/2025.
3) Reply received from industry vide letter dtd. 17/10/2025.

This has reference of provisions made under Solid Waste Management Rules, 2016 (MoEF&CC Notification No. S.O. 1357(E) dated 08.04.2016), Rule 18 – Duties of Industrial Units Using Fuel. The Solid Waste Management Rules, 2016, Rule 18-Duties of industrial units using fuel clearly states that, "All industrial units using fuel and located within one hundred kilometers from a solid waste-based Refuse Derived Fuel (RDF) plant shall, within six months from the date of notification, make necessary arrangements to replace at least 5% of their fuel requirement by RDF so produced".

However, it was observed that, you have not made necessary arrangements to replace at least 5% of your fuel requirement by RDF so produced. Accordingly, this office has issued Show Cause Notice to your industry vide letter referred above at sr.no.2. In this regard the reply to the Show Cause Notice issued has been received from your end, vide letter referred above at sr.no.3. However, it is observed that the reply submitted by you is unsatisfactory.

In view of the above you are instructed to make necessary arrangements to replace at least 5% of your fuel requirement by RDF so produced & comply the provisions made under Solid Waste Management Rules, 2016 (MoEF & CC Notification No. S.O. 1357(E) dated 08.04.2016), Rule 18 – Duties of Industrial Units Using Fuel immediately. Further you are instructed to submit the compliance report in this regard within 15 days from the date of receipt of this letter. On failure of which the proposal for initiating appropriate legal action will be submitted to the Higher Authorities, which please be noted.

Your's faithfully



(S. D. Patil)

Regional Officer,
MPC Board, Amravati.

O/C

Copy to :-
Sub-Regional Office, MPC Board, Amravati-I.